ITEM NO.8

COURT NO.4

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17157/2022

(Arising out of impugned final judgment and order dated 05-03-2022 in DBSAW No. 182/2019 passed by the High Court Of Judicature For Rajasthan At Jaipur)

SHANKAR LAL SHARMA

Petitioner(s)

Respondent(s)

## VERSUS

RAJESH KOOLWAL & ORS.

IA No. 83823/2022 - EXEMPTION FROM FILING O.T. IA No. 83824/2022 - PERMISSION TO APPEAR AND ARGUE IN PERSON Date : 18-11-2022 This matter was called on for hearing today. CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH HON'BLE MR. JUSTICE HRISHIKESH ROY For Petitioner(s) Petitioner-in-person For Respondent(s)

UPON hearing the petitioner-in-person the Court made the following O R D E R

The petitioner, who has appeared in-person before us, is not able to make his submissions in English. We consider it appropriate that the petitioner be provided the services of a lawyer, for which course, petitioner has no objection.

Thus, we appoint Mr. Sanchar Anand, learned counsel, as Amicus Curiae to assist the Court in the matter.

List on 05.12.2022.

(JAYANT KUMAR ARORA) ASTT. REGISTRAR-cum-PS (RENU KAPOOR) ASSISTANT REGISTRAR